

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.A.No.35/2002

Date of order: 15.1.2003

S.S.Kaushik, S/o late Sh.Bihari Singh. Sub Post Master
HSG, Department of Post, Sawaimadhopur Town.

...Applicant.

Vs.

1. Union of India through Secretary, Deptt.of Post, Mini.of Communication, New Delhi.
2. Chief Postmaster Central, Deptt.of Post, Jaipur.
3. Supdt.of Post Offices, Deptt. of Post, Sawaimadhopur.

...Respondents.

Mr.Shiv Kumar - Counsel for applicant.

CORAM:

Hon'ble Mr.A.P.Nagrath, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

PER HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER.

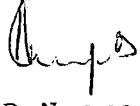
This Review Application has been filed with the prayer that the order dated 31.12.01 passed in O.A No.518/2000, S.S. Kaushik Vs. Union of India & Ors, be recalled and reviewed.

2. Admittedly, the Review Application has been filed on 25.11.02 and there is a delay of more than 10 months. The Review Application is required to be filed within 30 days from the date of the order sought to be reviewed.
3. M.A No.508/02 has been filed with the prayer that the delay in filing the Review Application be condoned.
4. We have perused the averments made in the Review Application and heard the learned counsel for the applicant.
5. The submission made in the Review Application and the arguments advanced on behalf of the applicant do not reveal any reason which could satisfy us to condon the abnormal delay in filing the Review Application. We do not find any ground made

out in condoning the delay, therefore, M.A No.508/02 is dismissed. Since the Review Application has been filed after abnormal delay and the delay has not been condoned, the Review Application stands dismissed.


(M.L.Chauhan)

Member (J)


(A.P.Nagrath)

Member (A).